

SECTION IVB

Listed on 6.1.2017

Court No.4

IN THE SUPREME COURT OF INDIA Item No. 45

CIVIL APPELLATE JURISDICTION

PETITIONS FOR SPECIAL LEAVE TO APPEAL(CIVIL)NOS.
34626-27, 34669-70 OF 2015 AND 346 OF 2016

Rajinder Singh & Ors. ...Petitioner(s)

Versus

Land Acquisition Collector & Anr. ...Respondent(s)

OFFICE REPORT

SLP (C) No. 34626-27, 34669-70/2015

The matters above mentioned were listed before the Hon'ble Court on 7.12.2015 when the Court was pleased to pass the following order :-

" Delay condoned.
Issue notice."

SLP (C) No. 34626-27/2015

It is submitted that accordingly show cause notice was issued to both the common respondents. Mr. Birendra Kumar Mishra, Advocate has filed Vakalatnama and Memo of Appearance on behalf of both the common respondents in both the matters but he has not filed Counter Affidavit so far.

Service of show cause notice is complete.

SLP (C) No. 34669-70/2015

It is submitted that as per above quoted order dated 7.12.2015. Show cause notice was issued to both the common respondents. Mr. Birendra Kumar Mishra, Advocate has filed Vakalatnama and Memo of Appearance on behalf of both the common respondents in both the matters but he has not filed Counter Affidavit so far. The counsel for the petitioner has filed an Affidavit of valuation which is being circulated with this office report.

Service of show cause notice is complete.

SLP (C) No. 346/2016

The matter above mentioned was listed before the Hon'ble Court on 4.1.2016 when the Court was pleased to pass the following order :-

" Permission to file special leave petition is granted.

Application(s) for condonation of delay in filing substitution application(s) are condoned.

Application(s) for substitution are allowed.

Application for condonation of delay in filing and refiling special leave petition is allowed.

Issue notice.

Tag with S.L.P.(C) Nos.34626-34627 of 2015."

It is submitted that accordingly show cause notice was issued to both the respondents. Mr. Sureshan P. Advocate has filed Vakalatnama and Memo of Appearance on behalf of both the respondents but he has not filed counter affidavit so far. Cause Title was also amended as per the above mentioned Court' order and the same is being circulated with this office report.

Service of show cause notice is complete.

The matters above mentioned were listed before the Id. Registrar on 31.8.2016 when the following order was passed :-

" Despite last opportunity having been granted, respondent nos. 1 and 2 have not filed counter affidavit, as such, further opportunity is declined.

Hence, process the matters for listing before the Hon'ble Court as per Rules.

The matters above mentioned are listed before the Hon'ble Court with this office report.

Dated this the 5th day of January, 2017.

ASSISTANT REGISTRAR

Copy to :-Mr. R. C. Kaushik, Adv.
Mr. Sureshan P., Adv.
Mr. Birendra Kumar Mishra, Adv.

ASSISTANT REGISTRAR

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